

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 427

IA/2434/ND/2023 Contempt Petition/17/ND/2022
IA/3203/ND/2022 IA/3271/ND/2020 CA/1700/ND/2019 in
IB/945/ND/2018

IN THE MATTER OF:

M/s Chryso India Private Limited	...	Applicant
Versus		
Reom Infrastructure And Constructions Limited	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Ajay Kumar Jain and Mr. Sourit Arora, Advs., for R5 and R6, Adv. Arvind Kumar with Adv. Abhijit kr. Tiwariy for R-1, Adv. Shiva Lakshmi, CGSC, Adv. Anoushka Bajpai for R-2

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2434/ND/2023;-

No representation on behalf of R-3 to R-13. Mr. Arvind Kumar, Ld. Counsel for the R-1 and Ms. Anoushka Bajpai, Ld. Counsel for R-2 are present through VC. The Court Officer is directed to send e-notice to R-3 to R-13 in IA-2434/2023 for their personal appearance. Reply filed on behalf of R-1 is already on board. List the matter on **14.08.2024.**

**Contempt Petition/17/ND/2022 IA/3203/ND/2022
IA/3271/ND/2020 CA/1700/ND/2019:-**

List these applications on **14.08.2024**.

**-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

**-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**